

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH - COURT No.I

**Service Tax Appeal No.70889 of 2016**

(Arising out of Order-in-Appeal No.399-ST/APPL-ALLD/LKO/2016 dated 15/06/2016 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Lucknow)

**M/s Gaurav Construction Engineering** .....Appellant  
(Jamshila Colony, Bina, Sonebhadra, U.P.-231225)

VERSUS

**The Commissioner (Appeals), Central Excise  
& Service Tax, Lucknow** ....Respondent  
(8<sup>th</sup> Floor, Kendriya Bhawan, Sector-H, Aliganj, Lucknow)

**APPEARANCE:**

A Letter on Record for the Appellant

Shri T. M. Siddqui, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO.70156 / 2021**

DATE OF HEARING : 25 March, 2021  
DATE OF DECISION : 25 March, 2021

**JUSTICE DILIP GUPTA:**

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The Application, if any, stands disposed of.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
Member (Technical)**